

Central Administrative Tribunal  
Principal Bench

O.A.No.2281/2003

Hon'ble Shri Shanker Raju, Member (J)

New Delhi, this the 23rd day of September, 2003

Shri Niranjan Lal  
CM-II T.No.14691211 F  
(Now Retired)  
from 510, Army Base Workshop,  
Meerut Cantt.  
r/o H.No.69, Jamun Mohalla  
Lal Kurti, Meerut Cantt. ... Applicant

(By Advocate: Sh. V.P.S. Tyagi, through Sh. T.D.Yadav)

Vs.

1. Union of India (through Secretary)  
Ministry of Defence  
South Block  
New Delhi.
2. The Director General EME  
MGOs Branch  
Army HQs., DHQ P.O.  
New Delhi.
3. The Commander  
H.Q. Base Workshop (EME)  
Meerut Cantt.
4. The Commandant  
510, Army Base Workshop  
Meerut Cantt. ... Respondents

O R D E R (Oral)

By Shri Shanker Raju, Member (J):

Claim of the applicant for TA/DA is yet to be finalised and no final decision has been taken by the respondents despite representation made by the him.

2. In view of the above, OA is disposed of with direction to the respondents to finalise the TA/DA claim of the applicant, in accordance with rules and instructions on the subject, within two months from the date of receipt of a copy of this order. No costs.

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Let a copy of this order along with a copy of  
the OA be sent to the respondents.

*S. Raju*  
(Shanker Raju)  
Member (J)

/rao/